

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:1702
ANSWERED ON:04.08.2010
FAILING TO ENFORCE CAT DECISION
Adhi Sankar Shri ;Laguri Shri Yashbant Narayan Singh

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the senior officers in certain Government Ministries/Departments of the Union Government do not enforce the decision of the CAT;
- (b) if so, the details thereof, Ministry/Department-wise;
- (c) the number of CAT decisions Ministry/Department-wise at present which have not been complied with during the last two years;
- (d) whether the Government has taken any action against such officials who have failed to comply with the decisions;
- (e) if so, the details thereof; and
- (f) the fixed norms and provisions in this regard which should be made in the wake of the CAT decision?

Answer

Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; and Minister of State in the Ministry of Parliamentary Affairs .(SHRI PRITHVIRAJ CHAVAN)

(a) & (b) : The judgments of the Central Administrative Tribunal are implemented by the respondent Ministries/Departments/State Governments/Organisations concerned in the respective cases. If the judgment in a case can not be implemented for any reason then the respective respondents go for appeal in the Higher Courts.

(c) to (e) : The data regarding CAT decisions that are not complied with is not maintained centrally.

(f) : Instructions have been issued from time to time that the judgments of the Central Administrative Tribunal should be complied with promptly within the time limit prescribed by the Tribunal itself or within six months, where no time limit has been prescribed by the Tribunal.